

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP No.559/2001 in OA 29/2001

New Delhi this the 24th day of September, 2001

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman(J) Hon'ble Shri S.A.T. Rizvi, Member (A)

Ms.Joginder Kumar S/O Krishan Lal R/O Village Akbarpur-Barothu Sonepat (Haryana)

..Petitioner

(By Advocate Shri J.K.Nayyar )

**VERSUS** 

- 1.Sh.Yogendra Narain, Secretary, Ministry of Defence, New Delhi.
  - 2.Sh.Sudhir Kumar Col.
     Department of Senior Quality
     Assurance Estt.(L)
     19/13, National Stadium, New Delhi.

.Respondents

## ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)

We have heard Shri J.K.Nayyar, learned counsel in CP 559/2001. He has drawn our attention to the letter issued by the respondents dated 12.3.2001 which they have issued in pursuance of the Tribunal's order dated 4.1.2001 in OA 29/2001.

2. Learned counsel has contended that the aforesaid letter cannot be accepted because as per his contentions the DOP&T,O.M.in question should apply to the applicant, as it is an on going Scheme. While that may be so, we are unable to agree with the contentions of the learned counsel that the respondents have wilfully or contumaciously disobeyed the Tribunal's order dated 4.1.2001 to warrant any further action being taken against them under the Contempt of Courts Act,

(3)

1971 read with the provisions of Section 17 of the Administrative Tribunals Act, 1985. In the Circumstances, CP 559/2001 is rejected with liberty to the applicant to proceed in accordance with law, if so advised.

( S.A.T. Rizvi ) Member (A) (Smt.Lakshmi Swaminathan )
Vice Chairman(J)

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